(b) Government have, in the course of diplomatic interactions with other countries, apprised them of Pakistan's propaganda against India and their support to terrorism. There is widespread international recognition of Pakistan's interference in India's internal officies.

## मनाली-लेह मार्ग का दर्जा बढ़ा कर ग्रेड-1 मार्ग किया आना

3073. श्री सुशील बरॉगपा: क्या जल-भूवल परिवहन मंत्री यह बताने की कुर्ण करेंगे कि:

- (क) क्या हिमाचल प्रदेश सरकार ने मनाली-लेह मार्ग का दर्जी ग्रेड-2 से बढ़ा कर ग्रेड-1 करने का आग्रह किया है:
- (ख) यदि हां, तो क्या सरकार ने इस संबंध में कोई निर्णय लिया है; और
  - (ग) यदि नहीं, तो विलम्ब के क्या कारण हैं?

कल-भूतल परिवहन मंत्री ( श्री टी॰ जी॰ वेंकटरामन): (क) जी नहीं। मनाली-लेह सड़क पहले ही स्केल-1 रख-रखाव के तहत आती है।

(ख) और (ग) प्रश्न नहीं उठता।

## Video taping of post mortem of custodial Deaths

3074. SHRI RAJUBHAI A. PARMAR: SHRIMATI VEENA VERMA: SHRI SUSHIL KUMAR SAMBHAJIRAO SHINDE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission has directed that post-mortem on all custodial death victims should be videotaped; and
- (b) if so, the steps taken and directions issued by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) Yes, Sir. The Chairperson, National Human Rights Commission had written letters to Chief Ministers/Governors on 20th August, 1995, that the post-mortem examination in custodial death should be video filmed and the cassettes be sent to the Commission alongwith the post-mortem report.

(b) As per information received by the National Human Rights Commission, till April, 1996, 22 States/UTs have responded to the recommendations made by the Commission for video filming the postmortem of custodial deaths. 13 States (Assam, Andhra Pradesh, West bengal, Kerala, Goa, Madhya Pradesh, Orissa, Jammu & Kashmir, Karnataka, Nagaland, Tripura, Gujarat, Punjab) and U.T. of Pondicherry have accepted the recommendation and issued necessary instructions to the department concerned to comply with the instructions given by the Commission. Five States (Himachal Pradesh, Maharashtra, Tamil Nadu, Uttar Pradesh and Bihar) have intimated that they are getting the matter examined and will report to the Commission soon. Three States (Haryana, Rajasthan and Delhi) have expressed reservations in implementing the recommendations. The Commission has examined these objections and again written to States of Haryana, Rajasthan and Delhi to implement its recommendations. Replies from the remaining are awaited.

## **Eco-friendly technologies for NTC Mills**

3075. SHRI SUSHIL KUMAR SAMBHAJIRAO SHINDE: SHRIMATI VEENA VERMA: SHRI RAJUBHAI A. PARMAR:

Will the Minister of TEXTILES be pleased to state:

- (a) the steps taken by Government so far, to ensure that the textile mills under NTC and other mills adopt eco-friendly technologies and ensure treatment of all polluting effluents in pursuance of the global agreement for adoption of eco-friendly technologies;
- (b) the progress made in that direction indicating the number of textile mills in different States especially Maharashtra, Gujarat, Madhya Pradesh and Orissa which have adopted such measures and those which have not so far adopted them; and
- (c) the expenditure incurred so far each year on such reaserch?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) to (c) The information is being collected and will be laid on the Table of the House.